

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s). 547/2024

SAIDALAVI P.P. & ANR.

Petitioner(s)

VERSUS

HIGH COURT KERALA AT ERNAKULAM & ORS.

Respondent(s)

(FOR ADMISSION and IA No.196622/2024-APPROPRIATE ORDERS/DIRECTIONS)

Date : 02-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Krishnan Venugopal, Sr. Adv.
Mr. Deepak Prakash, AOR
Mr. Sriram P., Adv.
Mr. Vishal Somany, Adv.
Mr. Pawan Kr. Dabas, Adv.
Mr. Kamal Singh Bisht, Adv.
Mr. Raneev Dahiya, Adv.
Mr. Ravindra Singh, Adv.
Mr. Nachiketa Vajpayee, Adv.
Ms. Divyangna Malik, Adv.
Ms. Vishnu Priya, Adv.
Ms. J. Merlyn Rachel, Adv.
Mr. Vardaan Kapoor, Adv.
Mr. Rahul Lakhera, Adv.
Mr. Rahul Suresh, Adv.
Ms. Manshi Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Mr. Krishnan Venugopal, learned senior counsel appearing for the petitioners, submits that the petitioners would not like to press this Writ Petition under Article 32 of the Constitution of India.

Noting the above submission, the Writ Petition stands dismissed as not pressed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS(KAMLESH RAWAT)
ASSISTANT REGISTRAR